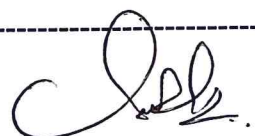




NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/19/2017
NAME OF THE PETITIONER(S) : CASCADE ENERGY PTE LTD
NAME OF THE RESPONDENT(S) : ZYNERGY SOLAR PROJECTS AND SERVICES PVT LTD + 4
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|--|---|---|
| | | REPRESENTATION BY WHOM | |
| 1. | VINEOD TAJI, CA alw Parag Khanchar | Petitioner Counsel |  |
| 2. | R. SANKARARAYANAN, SR. ADV Jee M. SAICHARAN | Counsel for R3-5 Counsel for petitioner |  |
| 3. | ^{Sr. Adv.} P.H. ARVINDA PANDIAN FOR HARISHANKAR MANI. | Counsel for R2 R3-R5 |  |
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ORDER

Shri Karamjeet S Dhillon, petitioner in person alongwith his representative, Shri Vinod Jain, Chartered Accountant, present. Counsel representing the petitioner has submitted his arguments on 12th and 13th April 2017. Shri P H Arvindh Pandian, senior counsel for R2 and Shri R Sankaranarayanan, senior counsel for R3 to R5 present. They have also submitted their arguments. After hearing both the sides and looking to the pleadings alongwith documents placed on file, and the fact that the counsel for petitioner has satisfied the requirements under Sec.244 of the Companies Act, 2013, having 51% shareholding in the first Respondent company, the petition is hereby admitted for hearing. As to the interim prayers for which the petitioner have pressed hard, we are not inclined to grant the same at this stage. Counsel for respondents are directed to file detailed counter in the company petition before the next date of hearing. The matter is posted for arguments in relation to interim prayers. Put up on **27.04.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)